MINUTES OF THE MEETING No. 4014 dated : 26.12.2014 UNDER THE CHAIRMANSHIP OF Shri Ajinth Sangwan, Ld. DGFT

LIST OF CASES PRESENT IN THE MEETING AS PER ATTENDANCE

1. Shri Vinod Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri J.P. Prabhat, Asst. Director, DGFT(HQ), Vanijya Bhawan, N. Delhi
3. Shri Ashis Singh, Consultant, Deptt. of CAP(CC)(Imp.Div.), Shastri Bhawan, New Delhi
4. Shri S.P. Sharma, Jr. Industrial Advisor, Deptt. of CAP(CC)(Imp.Div.), Shastri Bhawan, New Delhi

The Committee then considered minutes of the NC Meeting No.27 for confirmation and confirmed and adopted the same without any change.

Case No. 01-207 NC No. 00-12 Dated: 26.12.2014	M/s. Kores (Manufacturing) P.Ltd. F.No.(E)/(E)/(W)/(E)/(E)/(E)/(E)/(E)/(E) RLA F.No.(E)/(E)/(E) / (E)/(E)/(E) Sub Para(E)/(E)/(E)/(E)/(E)/(E)/(E)/(E)/(E)

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Re-listed for 26.1.2014.

Case No. 01-208 NC No. 00-12 Dated: 26.12.2014	M/s. Indian Cash Industries, New Delhi F.No.(E)/(E)/(W)/(E)/(E)/(E)/(E)/(E)/(E) RLA F.No.(E)/(E)/(E) / (E)/(E)/(E) Sub Para(E)/(E)/(E)/(E)/(E)/(E)/(E)/(E)/(E)

The Committee considered the case as per agenda. Based on the written recommendation of DBFP vide their U.No. 719/2014-LN/W dated 15.1.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Cash Matrix Table, Bakhtawari Cash Drawer, Gaskets	5 Kg	1. Accessories Brassware Hardwar 2. Regrind Cash Trapping & Discs or Granulated Cash	5.717 Kg 0.588 Kg

RA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi-II

Para 2.7 Decisions(RLA/FT)

MEETING NUMBER 4014/01.AC/1/2013 **MEETING DATE** 26.02.2014

1	**Case No.07/11/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:SHIRAN TECHNOSPAN LTD.LTD	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.0,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :The Committee considered the case as per agenda and observed that technical Comments were called for from DEA. Since further notes have not been received so far. It was decided to remind D. Secretary, MED Mines to expedite the comments. The case is re-listed for 26.3.2014.			
2	**Case No.08/10/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:PRYSMIT GEMS PVT	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Hard copy not received. The Committee decided to send reminder to RA with copy to Hrs. Re-listed for 26.3.2014.			
3	**Case No.09/10/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:SHYAM FIBERS AND PRINTS PVT LIMITED	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.0,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Hard copy not received. The Committee decided to send reminder to RA with copy to Hrs. Re-listed for 26.3.2014.			
4	**Case No.10/10/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:SITHARAMAN STONES ALLIANCES	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.0,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Comments awaited from Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
5	**Case No.06/10/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.KAMLA FOTOSE AND STRIPS ALLIANCES	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Comments awaited from Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
6	**Case No.05/10/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:SHIVOC CHEMICALS LTD.	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.0,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Comments awaited from Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
7	**Case No.04/10/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:KAMLA FOTOSE AND STRIPS ALLIANCES	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.0,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of CAP(CC)(Imp.Div.) on 26.2.2014. Re-listed for 26.3.2014.			
8	**Case No.03/10/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:SHIVOC CHEMICALS LTD.	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.0,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Comments awaited from Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
9	**Case No.01/10/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:SITHARAMAN STONES ALLIANCES	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. The case is re-listed for 26.3.2014.			
10	**Case No.01/08/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:SHIVOC CHEMICALS LIMITED	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Comments awaited from Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
11	**Case No.07/08/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:SHIVOC CHEMICALS LIMITED	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 13.1.2014. The case is re-listed for 26.3.2014.			
12	**Case No.02/08/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:PRYSMIT GEMS PVT LIMITED	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Comments awaited from Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
13	**Case No.01/08/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.KAMLA FOTOSE AND STRIPS ALLIANCES	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of CAP(CC)(Imp.Div.) on 26.2.2014. Re-listed for 26.3.2014.			
14	**Case No.01/08/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:NEW JEWELLERS AND FIBERS PVT. LTD.	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :The Committee considered the case as per agenda. Hard copy of application from RA and firm E-mail received on 26.9.2013. Reminder issued on 17.12.2013 and 30.12.2013 for hard copy. Committee decided to call for Central Excise Data duly certified by Central Excise Department. The case is re-listed for 26.3.2014.			
15	**Case No.01/07/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:PANAMA PETROCHEM LTD.	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Comments awaited from Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
16	**Case No.07/06/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:SITHARAMAN STONES ALLIANCES PVT LTD	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :The Committee considered the case as per agenda and decided to call for Central Excise Data duly certified by Central Excise. Email issued on 13.1.2014. Re-listed for 26.3.2014.			
17	**Case No.08/05/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.GANESH	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Comments awaited from Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
18	**Case No.09/04/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.GANESH	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :DGFT vide letter No. 719/2014-LN/W dated 15.1.2014 requested for the resident license has been surrendered/lyl. Revoked the same has been cancelled. Hence decided to withdraw the case.			
19	**Case No.01/03/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.KAMLA FOTOSE AND STRIPS ALLIANCES	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Withdrawn** Next Date:
	Decision :The Committee considered the case as per agenda and noted that RA, Trigger vide their letter dated 27.1.2014 informed that the resident license has been surrendered/lyl. Revoked the same has been cancelled. Hence decided to withdraw the case.			
20	**Case No.01/03/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.SUPRAVEER PVT LTD.	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :DD. dated 11.1.2014 issued by Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
21	**Case No.01/07/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.BHARAT EXPORTS PVT. LTD.	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :DD. dated 11.1.2014 issued by Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
22	**Case No.01/07/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.BHARAT EXPORTS PVT. LTD.	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :DD. dated 11.1.2014 issued by Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
23	**Case No.07/07/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:PRIDE INDUSTRIES LIMITED	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 13.1.2014. The case is re-listed for 26.3.2014.			
24	**Case No.02/05/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:SPEMCO GEMS LIMITED	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 6.3.2013. Reminder issued on 21.1.2014. The case is re-listed for 26.3.2014.			
25	**Case No.01/05/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:SHIVAM FIBERS AND PRINTS	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 13.1.2014. The case is re-listed for 26.3.2014.			
26	**Case No.08/03/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:PRIDE INDUSTRIES LIMITED	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 6.3.2013. Reminder issued on 21.1.2014. The case is re-listed for 26.3.2014.			
27	**Case No.06/03/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:MODERN LANDMARKS PVT. LTD.	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Comments awaited from Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
28	**Case No.05/03/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:PRIDE INDUSTRIES LIMITED	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Comments awaited from Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
29	**Case No.04/03/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:MODERN LANDMARKS PVT. LTD.	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Comments awaited from Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
30	**Case No.03/03/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:ANKUR INDUSTRIES	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Comments awaited from Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
31	**Case No.01/02/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.AJAY SEAFOOD LIMITED	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to CAP(CC)(Imp.Div.). The case is re-listed for 26.3.2014.			
32	**Case No.01/02/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.AJAY SEAFOOD LIMITED	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to CAP(CC)(Imp.Div.). The case is re-listed for 26.3.2014.			
33	**Case No.07/01/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.SHIVAM	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Comments awaited from Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
34	**Case No.01/01/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.SUPRAVEER PVT LTD.	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Committee observed that hard copy has not been received. Hence decided to send again reminder to RA & Firm. The case is re-listed for 26.3.2014.			
35	**Case No.06/01/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:ANKUR INDUSTRIES	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Comments awaited from Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
36	**Case No.05/01/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:STERLITE OPTICAL LTD.STERLITE OPTICAL LTD.	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :Comments awaited from Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
37	**Case No.04/01/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.CONCEPT	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RA and firm. E-mail issued on 21.11.2013. Reminder issued on 21.1.2014. The case is re-listed for 26.3.2014.			
38	**Case No.03/01/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.CONCEPT	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :DD. dated 31.12.2013 issued by DBFP. Reminder issued by this office on 21.2.2014. The case is re-listed for 26.3.2014.			
39	**Case No.01/00/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.SUPRAVEER PVT LTD.	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Withdrawn** Next Date:
	Decision :The Committee considered the case as per agenda and noted that RA, Trigger vide their letter dated 27.1.2014 informed that the resident license has been surrendered/lyl. Revoked the same has been cancelled. Hence decided to withdraw the case.			
40	**Case No.01/00/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.SUPRAVEER PVT LTD.	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :DD. dated 11.1.2014 issued by Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
41	**Case No.07/00/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.BHARAT EXPORTS PVT. LTD.	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :DD. dated 11.1.2014 issued by Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			
42	**Case No.06/00/RLA/LA/1/2012** RC/No. 01/12/0100/0011/A/2011	Party Name:M/S.BHARAT EXPORTS PVT. LTD.	Detail No.Date:.00.00.,0,0,0,1,1,0,0,1,0,0,0 Detail Amt:.0.0 Exp No.Date:.0.1,0,0,0,0,0,0,0,0,0,0 Exp Amt:.0.0,0,0,0,0,0,0,0,0,0,0	**Status Case Deferred** Next Date: 00.00.0000
	Decision :DD. dated 11.1.2014 issued by Deptt. of CAP(CC)(Imp.Div.). Re-listed for 26.3.2014.			

PRO version Are you a developer? Try out the HTML to PDF API pdfcrowd.com

1	Case No.:0010/2013/B.O.A.(T)-I/MUM Ref No.: 0.C.O.:0.C.O.:0.C.O.:

84	Exp No.10/10/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Div). Re-listed for 26.5.2014.

85	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

86	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Div). Re-listed for 26.5.2014.

87	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: 1101 dated 29.11.2013 issued by Deptt. of CBP(CPC Sem/Div). Remainder issued by the office on 24.2.2014. Re-listed for 26.5.2014.

88	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. The case is to be listed for 26.5.2014.

89	Exp No.17/08/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

90	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

91	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and enter. Deptt. of CBP(CPC Sem/Div) on 10.2.2014. The case is to be listed for 26.5.2014.

92	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda. The applicantion is to be referred to Deptt. of CBP(CPC Div) for comments. Y.O. note to Deptt. of CBP(CPC Div) on 4.2.2014. The case is to be listed for 26.5.2014.

93	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: 1102 dated 29.11.2013 issued by DCD(MGS). Reminder issued on 24.2.2014 by the office. The case is to be listed for 26.5.2014.

94	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda and noted that Central Excise Data duly certified by Central Excise. E-mail issued on 21.1.2014. The case is to be listed for 26.5.2014.

95	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail to be issued. The case is to be listed for 26.5.2014.

96	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and enter. Deptt. of CBP(CPC Sem/Div) on 12.2.2014. The case is to be listed for 26.5.2014.

97	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

98	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail to be issued. The case is to be listed for 26.5.2014.

99	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

100	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

101	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

102	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

103	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

104	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

105	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

106	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: 420, dated 31.12.2013 issued by DBPP. Reminder issued on 24.2.2014. The case is to be listed for 26.5.2014.

107	Exp No.06/08/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CBP(CPC Div) vide item 5.1.5(Vs.dt05/11/10/2011,PC-II dated 26.2.2014), the Committee decided to approve the case as under :-

Import Item	Qty.	Import Item	Qty.
Name of Material Manufactured Brand Name Plus Size/Plus Sugrose/PlusEffect Write Up Cost Material Plus Fx GARB. & Tx_ 4% Calcium Carbonate	1 Kg.	1. GARB Granules 2. Calcium Carbonate	0.25000 Kg. 0.75000 Kg.

It is concerned may take necessary action under Para 2.7 of SBP as per above decision of NORMS COMMITTEE.

108	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CBP(CPC Div) vide item 5.1.5(Vs.dt05/11/10/2011,PC-II dated 26.2.2014), the Committee decided to approve the case as under :-

Import Item	Qty.	Import Item	Qty.
Name Material Manufactured Plus SizePlus Brand Name Plus Sugrose/PlusEffect Fx Premium 4.125% ARP - 75% DX 4.25% Write Up Cost Material Plus Fx PP & Tx_ 4% Calcium Carbonate	1 Kg.	1. Polypropylene Granules 2. Calcium Carbonate	0.25000 Kg. 0.75000 Kg.

It is concerned may take necessary action under Para 2.7 of SBP as per above decision of NORMS COMMITTEE.

109	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda. The applicantion is to be referred to Deptt. of CBP(CPC Div) for comments. Y.O. note to Deptt. of CBP(CPC Div) on 4.2.2014. The case is to be listed for 26.5.2014.

110	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CBP(CPC Div) vide item 5.1.5(Vs.dt05/11/10/2011,PC-II dated 12.2.2014), the Committee decided to approve the case as under :-

Import Item	Qty.	Import Item	Qty.
Name Material Manufactured Brand Name Plus Size/Plus Sugrose/PlusEffect Write Up Cost Material Plus Fx PP & Tx_ 4% Calcium Carbonate	1 Kg.	1. Polypropylene Granules	0.30000 Kg.

It is concerned may take necessary action under Para 2.7 of SBP as per above decision of NORMS COMMITTEE.

111	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

112	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail issued on 11.1.2014. The case is to be listed for 26.5.2014.

113	Exp No.06/08/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

114	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

115	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

116	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for some of information from the firm to the DZ, dated 15.2.2014 issued by Deptt. of CBP(CPC Div). Re-listed for 26.5.2014.

117	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Div). Re-listed for 26.5.2014.

118	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CBP(CPC Div) vide item 5.1.5(Vs.dt05/11/10/2011,PC-II dated 26.2.2014), the Committee decided to approve the case as under :-

Import Item	Qty.	Import Item	Qty.
Name Material Manufactured Brand Name Plus Size/Plus Sugrose/PlusEffect Write Up Cost Material Plus Fx GARB. & Tx_ 4% Calcium Carbonate	1 Kg.	1. GARB Granules 2. Calcium Carbonate	0.25000 Kg. 0.75000 Kg.

It is concerned may take necessary action under Para 2.7 of SBP as per above decision of NORMS COMMITTEE.

119	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Letter issued on 22.1.2014 for hard copy. The case is to be listed for 26.5.2015.

120	Exp No.17/08/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

121	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CBP(CPC Sem/Div) vide item 5.1.5(Vs.dt05/11/10/2011,PC-II dated 26.2.2014), the Committee decided to approve the case as under :-

Import Item	Qty.	Import Item	Qty.
Name Material Manufactured Brand Name Plus Size/Plus Sugrose/PlusEffect Write Up Cost Material Plus Fx GARB. & Tx_ 4% Calcium Carbonate	1 Kg.	1. GARB Granules 2. Calcium Carbonate	0.25000 Kg. 0.75000 Kg.

It is concerned may take necessary action under Para 2.7 of SBP as per above decision of NORMS COMMITTEE.

122	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CBP(CPC Div) vide item 5.1.5(Vs.dt05/11/10/2011,PC-II dated 11.2.2014), the Committee decided to approve the case as under :-

Import Item	Qty.	Import Item	Qty.
Name Material Manufactured Brand Name Plus Size/Plus Sugrose/PlusEffect Write Up Cost Material Plus Fx PP & Tx_ 4% Calcium Carbonate	1 Kg.	1. Polypropylene Granules	0.30000 Kg.

It is concerned may take necessary action under Para 2.7 of SBP as per above decision of NORMS COMMITTEE.

123	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

124	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: Comments awaited from Deptt. of CBP(CPC Sem/Div). Re-listed for 26.5.2014.

125	Exp No.07/09/2014/DEPO/Cus DATE: 10/10/2014/DEPO/Cus	Party Name:[illegible] BE-CTH: 10/10/2014/DEPO/Cus	Bond No/Date:[illegible] 20-08-2013 Ex-Bill No/Date:[illegible] 20-08-2013	Duty/Fine/Penalty:[illegible] Refund Amt: 00.00/0.00

Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CBP(CPC Div) vide item 5.1.5(Vs.dt05/11/10/2011,PC-II dated 26.2.2014), the Committee decided to approve the case as under :-

Import Item	Qty.	Import Item	Qty.
Formulation Technical	1. Kg.	1. Glycerol and Zilm 10%) 2. Hydroxylamine Sulfate (Solution 50%) 3. Bromine (Solution 99%) 4. Thionus (Solution 99%) 5. 1-Methyl-2-(ethylsuccinyl)-1H- pyrazole-4-yl- DEPS (Zilm	0.050 Kg. 0.250 Kg. 1.270 Kg. 0.240 Kg. 0.410 Kg.

PRO version Are you a developer? Try out the HTML to PDF API pdfcrowd.com

		96%) 6. Potassium Carbonate (Min 98%) 7. N.Butyl Acetate (Min 98%) 8. Acetonitrile (Min. 98%) 9. Isopropyl alcohol (Min 98%) 10. Sodium Sulphite (Min 98%)	5,990 Kg 1,045 Kg 1,637 Kg 6,279 Kg 8,157 Kg

RA concerned may take necessary action under Para 2.7 of HBP as per above decisions of NORMS COMMITTEE.

109	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** Comments awaited from Deptt. of CAP(CC)Chen Dir). Re-listed for 26.3.2014.	Party Name: ARVIND TG DRUM INDUSTRY LTD RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
110	Case No.S/10/REFIL/2012/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail to be issued. The case is to.fixed for 26.3.2014.	Party Name: BOSCH INTEC AND INTERPRISES PVT.LTD. RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
111	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail to be issued. The case is to.fixed for 26.3.2014.	Party Name: BOSCH INTEC AND INTERPRISES PVT.LTD. RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
112	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CC)Chen Dir) on 10.2.2014. The case is to.fixed for 26.3.2014.	Party Name: AVTURBO AUTOMOTIVE PVT.LTD. RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
113	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CC)Chen Dir) on 10.2.2014. The case is to.fixed for 26.3.2014.	Party Name: AVTURBO AUTOMOTIVE PVT.LTD. RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
114	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 13.1.2014. The case is to.fixed for 26.3.2014.	Party Name: SHRI COLTRIS CORP.LTD RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
115	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 13.1.2014. The case is to.fixed for 26.3.2014.	Party Name: SHRI COLTRIS CORP.LTD RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
116	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CC)Chen Dir) on 10.2.2014. The case is to.fixed for 26.3.2014.	Party Name: BOSCH INTEC AND INTERPRISES PVT.LTD. RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
117	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CC)Chen Dir) on 10.2.2014. The case is to.fixed for 26.3.2014.	Party Name: AVTURBO AUTOMOTIVE PVT.LTD. RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
118	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of CAP(CC)Chen Dir) on 26.2.2014. Re-listed for 26.3.2014.	Party Name: BOSCH INTEC AND INTERPRISES PVT.LTD. RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
119	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of Land copy of application from RA and fine. The case is to.fixed for 26.3.2014.	Party Name: SHEEPYS PATRO PRODUCTS LIMITED RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
120	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CC)Chen Dir) on 10.2.2014. The case is to.fixed for 26.3.2014.	Party Name: AVTURBO AUTOMOTIVE PVT.LTD. RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
121	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CC)Chen Dir) on 10.2.2014. The case is to.fixed for 26.3.2014.	Party Name: SHRI COLTRIS CORP.LTD RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
122	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 13.1.2014. The case is to.fixed for 26.3.2014.	Party Name: SHRI COLTRIS CORP.LTD RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
123	Case No.S/10/REFIL/2012/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAP(CC)Chen Dir) on 22.2.2014. The case is to.fixed for 26.3.2014.	Party Name: SHIVANTY FORTTHREE LTD RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
124	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of Land copy of application from RA and fine. The case is to.fixed for 26.3.2014.	Party Name: M/S.VIJAYSONS TIMBERS RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
125	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of Land copy of application from RA and fine. The case is to.fixed for 26.3.2014.	Party Name: M/S.VIJAYSONS TIMBERS RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
126	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of Land copy of application from RA and fine. The case is to.fixed for 26.3.2014.	Party Name: M/S.VIJAYSONS TIMBERS RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
127	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of Land copy of application from RA and fine. The case is to.fixed for 26.3.2014.	Party Name: M/S.VIJAYSONS TIMBERS RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
128	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of Land copy of application from RA and fine. The case is to.fixed for 26.3.2014.	Party Name: M/S.VIJAYSONS TIMBERS RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
129	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of Land copy of application from RA and fine. The case is to.fixed for 26.3.2014.	Party Name: M/S.VIJAYSONS TIMBERS RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
130	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of Land copy of application from RA and fine. The case is to.fixed for 26.3.2014.	Party Name: M/S.VIJAYSONS TIMBERS RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
131	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of Land copy of application from RA and fine. The case is to.fixed for 26.3.2014.	Party Name: BOSCH INTEC AND INTERPRISES PVT.LTD. RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
132	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of Land copy of application from RA and fine. The case is to.fixed for 26.3.2014.	Party Name: M/S.VIJAYSONS TIMBERS RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014
133	Case No.S/10/REALEST/2012 Noticee(s) Name: M/S.VIJAY SALES Noticee Address: MUHAMMEDIYA MANZIL **Decision:** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of Land copy of application from RA and fine. The case is to.fixed for 26.3.2014.	Party Name: SHAGUN CLEARING AGENTS (India) PRIVATE LIMITED RA of Th.: MUHAMMEDIYA MANZIL	Date of Notice: 08.01.2013 (Dt.of Receipt: 08.01.2013) Date of Hearing: 05.03.2014 Ex. Dt.: 05.03.2014	Date of Case Referred: Next Date: 05.03.2014

Date:03.03.2014
Place:New Delhi

Deepa Shankar
Dy. Director of Foreign Trade

PRO version Are you a developer? Try out the HTML to PDF API pdfcrowd.com